

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Special Leave to Appeal (C) No(s). 26389/2018

CHAIRMAN CENTRAL BOARD OF SECONDARY EDUCATION & ANR. Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 26646/2018 (XI)

SLP(C) No. 27706/2018 (XI)

Date : 02-05-2022 This petition was called on for hearing today.

For Petitioner(s) Mr. Rupesh Kumar, AOR
 Ms. Pankhuri Shrivastava, Adv.
 Ms. Neelam Sharma, Adv.

For Respondent(s) Mr. Venkateswara Rao Anumolu, AOR

Mr. Rahul Narayan, AOR

Mr. Ankit Goel, AOR
Mr. Ambuj Ojha, Adv.

Mr. Harish Pandey, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

SLP(C) No. 26389/2018

Service of notice is complete on Respondent Nos. 1,3, 5 to 8 and 11, but no one has entered appearance on their behalf.

Ld. Counsel for respondent No.2 has failed to file counter affidavit within the period stipulated under the rules.

Respondent Nos. 9, 10 and 12 had already filed counter affidavit.

As per dasti proof, filed by the learned counsel for the petitioner, dated 10.11.2018, stating therein that dasti was received by Babu Lal (father of respondent no.4). Service upon the said respondent be treated as complete service as per Chapter XVII, Rule 17(c) of Practice and Procedure, 2017.

Accordingly, matter be processed for listing before the Hon'ble Court, as per the rules.

SLP(C) No. 26646/2018 and SLP(C) No. 27706/2018

Service is complete. Being complete matters, same be listed before the Hon'ble court, as per rules.

S.P.S. LALER
Registrar

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